

CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. OA 350/00412/2014

Date of order: 22.9.2015

Present:

Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Mr. R.Bandyopadhyay, Administrative Member

UTTAM ROY

VS

UNION OF INDIA & ORS. (POSTS)

For the applicant:

Mr.N.Roy, counsel

For the respondents:

Mr.S.K.Ghosh, counsel

O R D E R (ORAL)

Ms.Bidisha Banerjee, J.M.

Heard the ld. Counsels for the parties.

- 2. Ld. Counsel for the respondents fairly conceded that the case of the applicant was rejected on the ground that married son cannot be considered for compassionate appointment.
- 3. According to DOP&T's OM No. 14014/02/2012-Estt(D) dated 25th February 2015 a married son is eligible for compassionate appointment if he otherwise fulfils all the other requirement of the Scheme i.e. he is otherwise eligible and fulfils the criteria laid down in this Department's O.M dated 16th January, 2013. This was to be effective from the date of issue of the FAQ viz. 25th February 2015 and the cases of compassionate appointment already settled w.r.t the FAQs dated 30th May, 2013 was not to be reopened.

Thus 'marriage' as on the present date ought not to create a bar for consideration of a son.

4. In such view of the matter the OA is disposed of with the direction to the respondent authorities to consider the matter afresh in terms of the DOPT's latest stand, if the applicant is otherwise eligible, within one month from the date of next meeting of the CRC. No order is passed as to costs.

(R.BANDYOPADHYAY) MEMBER (A) (BIDISHA BANERJEE) MEMBER (J)

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